

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 41533/2022

(Arising out of impugned final judgment and order dated 25-05-2022 in CRLA No. 2959/1984 passed by the High Court Of Judicature At Allahabad)

KARAN SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.3597/2023-CONDONATION OF DELAY IN FILING and IA No.3598/2023-EXEMPTION FROM FILING O.T.)

Date : 13-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mrs. Surbhi Sharma, Adv.
Mr. Abhinash Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioner has circulated a letter inviting the attention of this Court to the order dated 24.02.2023 passed in SLP(Cr1.) No.2909/2023 arising out of the common judgment in the same facts and circumstances.

Delay condoned.

Issue notice on the SLP as well as on the prayer for interim relief, returnable after six weeks.

Liberty to serve the learned Standing Counsel for the State.

List alongwith SLP(Cr1.) No.2909/2023.

(INDU MARWAH)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER(NS)